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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 951/93

Date of decision: 13.05.1993.

Shri Jageshwar

...Petitioner

Union of India & Others

Versus

...Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)  
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioner

Shri K.L. Bhatia, proxy counsel  
for Mrs. Rani Chhabra, Counsel..

Judgement(Oral)  
(Hon'ble Mr. I.K. Rasgotra)

This case had come up for admission on 3.5.1993 when it was adjourned to 13.5.1993. Today when the case was called out Shri K.L. Bhatia, proxy counsel for Mrs. Rani Chhabra appeared and submitted that the case may be passed over. We have perused the application. We find that the petitioner was employed as casual labour in the office of the respondents and his services were terminated finally in December, 1987. The O.A. is, therefore, barred by limitation under Section 21 of the Administrative Tribunals Act, 1985. The same is accordingly dismissed. No costs.

*J.P. SHARMA*  
(J.P. SHARMA)  
MEMBER (J)

*I.K. RASGOTRA*  
(I.K. RASGOTRA)  
MEMBER (A)

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